

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "A", JAIPUR
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ ITA No. 1271/JP/2019
निर्धारण वर्ष / Assessment Year :2012-13

D.C.I.T., Circle-4, Jaipur.	बनाम Vs.	Sh. Nawal Kishore Dangayach, A-34A, Ram Nagar, Shastri Nagar, Jaipur.
स्थायी लेखा सं./ जीआईआर सं./ PAN/GIR No.: ABXPD 6074 D		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

C.O. No. 27/JP/2019
(Arising out of ITA No. 1271/JP/2019
(Assessment Year: 2012-13)

Sh. Nawal Kishore Dangayach, A-34A, Ram Nagar, Shastri Nagar, Jaipur.	बनाम Vs.	I.T.O., Ward-4(5), Jaipur
स्थायी लेखा सं./ जीआईआर सं./ PAN/GIR No.: ABXPD 6074 D		
Objector		Respondent

राजस्व की ओर से / Revenue by: Shri A.S. Nehra (Addl.CIT-DR)
निर्धारिती की ओर से / Assessee by : (Withdrawal Application)

सुनवाई की तारीख / Date of Hearing : 20/01/2021
उदघोषणा की तारीख / Date of Pronouncement : 28/01/2021

आदेश / ORDER

PER: BENCH

The appeal filed by the revenue and the cross objection filed by the assessee arise against the order of the Id. CIT(A), Ajmer dated 25/03/2019 for the A.Y. 2012-13.

2. The hearing of the appeal and C.O. were concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.

3. At the time of hearing, the Id. Authorized representative appearing on behalf of the assessee has furnished application for withdrawal of the appeal. The contention made in the said application reads as under:

"With reference to above, it is to submit that the assessee wants to withdraw the above appeal since it has opted to settle the dispute under Vivad Se Vishwas Act, 2020 for which Form No. 3 has been issued by the PCIT, Jaipur-2. Copy of Form No. 3 is enclosed for ready reference.

It is therefore, requested that the appeal filed by the assessee be treated as withdrawn.

Thanking you

Yours faithfully

*For KALANI & CO.
Chartered Accountants"*

4. The Id DR has raised no objection if the appeal is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw the present appeal. Accordingly, this appeal of the assesses is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 28th January, 2021.

Sd/-
(विक्रम सिंह यादव)
(VIKRAM SINGH YADAV)
लेखा सदस्य / Accountant Member

Sd/-
(संदीप गोसाईं)
(SANDEEP GOSAIN)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 28/01/2021

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- (i) The D.C.I.T., Circle-4, Jaipur.
(ii) I.T.O., Ward-4(5), Jaipur.
2. प्रत्यर्थी / The Respondent- Sh. Nawal Kishore Dangayach, Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 1271/JP/2019 & CO 27/JP/2019)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar